

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 5

C.P. (IB)/48(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **12.04.2024**

NAME OF THE PARTIES: NITCO REALTIES PRIVATE LIMITED V/s
SONATA REALTY PRIVATE LIMITED

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Today matter is listed for clarification that Rule 4 of NCLT is not complied with.
2. Learned Counsel for the Petitioner under takes to serve copy of the Petition to IBBI and undertake to file compliance report accordingly.
3. Accordingly, the matter is de-reserved. List on **30.04.2024**.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna